

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.71/2006
O.A. No.2078/2002

New Delhi this the 13th day of April, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Smt. Meenakshi
W/o Shri Radhey Shyam Kansotia
H.No. 65/4168, Raigarpura,
Karol Bagh, New Delhi-110005. -Applicant

(By Advocate: Shri Kartar Singh, proxy for
Shri S.G. Aggarwal)

Versus

1. Shri S. Raghunathan
Govt. of NCT of Delhi
Through its Chief Secretary
2. Shri Ved Prakash
Delhi Subordinate Service Selection Board,
TCS Buildings, Behind Karkardooma Courts.
3. Shri Vijay Kumar, I.A.S.
The Director of Education,
Directorate of Education,
Old Secretariat, Delhi.
4. Smt. Neelam Verma,
The Deputy Director of Education
Directorate of Education
Distt. Link Road, Karol Bagh,
New Delhi.

-Respondents

(By Advocate: Shri Ram Kanwar, for R-2 and
Ms. Simran, for R-3 & 4)

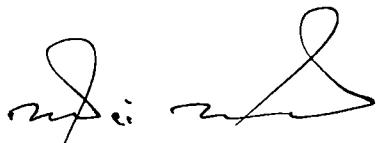
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

While reply affidavit has been filed on behalf of respondent No.2, Ms. Simran, learned counsel appearing on behalf of respondent Nos. 3 & 4 has filed a copy of order dated 12.04.2006 whereby applicant has been given an offer to a temporary post of PGT (Hindi) in pay scale of Rs.6500-200-10500 + allowances as admissible under the Rules.



2. In our view, the directions contained in orders dated 01.08.2005 have been substantially complied with. C.P. is dropped and notices to the respondents are discharged.



(Mukesh Kumar Gupta)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

13.4.06